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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 386/99

DATE OF ORDER : 16.03.1999.

Between :-

P.Nageswara Rao

... Applicant

And

1. The Chief General Manager, Telecom,
M.P.Circle, Doorsanchar Bhavan,
Bhopal - 462015.
2. The Member Finance, Department of
Telecommunication, Sanchar Bhawan,
New Delhi.
3. The Director General, Department of
Telecommunications, New Delhi.

... Respondents

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Counsel for the Applicant : Shri K.Venkateswara Rao

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

O R D E R

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard the learned counsels for either parties.

2. The applicant is seeking quashing of the order No.Vig/18/96/SPE/43, dated 29.7.1998 issued by the Chief General Manager, Telecom, M.P.Circle, Doorsanchar Bhawan, Bhopal on the ground that it was illegal, arbitrary and discriminatory.

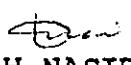
3. However, during the course of hearing, the learned counsel for the Applicant submitted that the ends of justice would be served if only a direction is given to the Appellate Authority (Respondent No.2) to dispose of the appeal within the time that may be stipulated by this Tribunal. The learned Standing Counsel for the Respondents had no objection to the same.

4. Hence, this OA is disposed of with a direction to the Respondent No.2 to dispose of the appeal in question within six weeks from the date of receipt of a copy of this order. The Appellate Authority (Respondent No.2) shall pass a speaking order on the appeal made by the Applicant.

5. The OA is disposed of accordingly. No costs.

The office is directed to forward a copy of the OA alongwith a copy of this Order to Respondent No.2 to enable him to take into consideration the pleadings and averments made in the OA.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 16th March, 1999
Dictated in Open Court.


17352

Copy to:

1. HONORABLE MEMBER
2. HONORABLE MEMBER (A)
3. HONORABLE MEMBER (J)
4. D.R. (A)
5. SPARE

26/3/99 ✓
1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 16.3.99

ORDER/JUDGEMENT

~~MA./RA./CP. NO.~~

IN

O.A. NO. 386/99

~~ADMITTED AND INTERIM DIRECTIONS
ISSUED,~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

SRR

Along with OA copy
is to be despatched to N.Z.

